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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

....

NEW DELHI, the 22nd July, 1981.

NOTIFICATION  
INCOME-TAX

No. 4115 (F.No.398/22/81-ITCC): In pursuance of sub-clause(iii) of clause(44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri BIRENDRA KUMAR MITRA being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri BIRENDRA KUMAR MITRA takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)  
DIRECTOR, GOVERNMENT OF INDIA.

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ASSISTANT DIRECTOR OF INSPECTION(DS&P).